97

इलाहाबाद उच्च न्यायालय न्यायाधीश की नियक्ति

717. श्री सत्यप्रकाश मालवीय: क्या विधि, न्याय ग्रौर कम्पनी कार्य मंत्री यह बतानें की क्या करेंगे कि :

- (क) क्या कारण है कि इलाहाबाद उच्च न्यायालय के मुख्य न्यायाधीण के कलकत्ता उच्च न्यायालय में स्थानान्तरण के पश्चान बहा ग्रभी तक कार्यकारी मध्य न्याधाधीण कार्यंपत है ; और
- (ख) इस उच्च स्थानालय में एक नियमित न्ख्य स्थानधीण की नियुक्ति कब नक कर दिये जाने की संबादनां है ?

िधि, न्याय और कम्पनी कार्य मंत्री (श्री जगन्नाच कीशल) : भीर (छ) इलाहाबाद उच्च न्यायालय में किसी भियोमन मध्य न्यायपृति की नियक्ति का विषय सरकार के ध्यान मे है। किल पह गताना संभव नहीं है जि नियंक्ति पब तक कर दो जाएगी।

Extraction of Oil in Nagaland .

718. SHRI H. HANUMANTHAPPA: Will the Minister of ENERGY be pleased to state;

- (a) whether it is a fact that the Naga Students Federation has written ' a letter to the Chief Minister of Nagaland against the extraction of oil in Nagaland; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN, THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (b) The Government is not aware of any such letter addressed by Naga Students Federation to the Chief Minister of Naga-

796 RS-5.

land. However, in a letter dated 12th September, 1983, addressed to the Prime Minister, the Naga Students Federation has alleged that ONGC fe violating tha constitutional rights of the Nagas by extracting crude oil from the Champana area of Nagaland.

to Questions

Linking of Bassein-Bombay Oilfield with Hazrja

- 719. SHRI PARVATHANENI UP-ENDRA: Will the Minister of ENERGY be pleased to state:
- (a) whether it is a fact that the work of laving of an Off-shore pipeline of the ONGC which will link the Bassein-Bombay Oilfield in Bombay High with Hazira in Gujarat has been held up; and
- (b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) No,

(b) Does not arise.

Replacement of Refills after Gas Consumption

720. SHRI KRISHNA NAND JOSHI; Will the Minister of ENERGY be pleased to state:

- (a) what instructions have been issued by Government to the distributors of Indane Gas in the Capital with regard to replacement of gas cylinder after its gas is consumed:
- (b) what is the time fixed for such a replacement;
- (c) whether Government propose to conduct periodical verification of records of each distributor in the Capital to ensure proper replacement and to take action